

**Government of NCT of Delhi
Delhi Disaster Management Authority**

No. DDMA/COVID-19/2020/ 24

Date. 05.04.2020

ORDER

Whereas, Delhi Disaster Management Authority (DDMA) is satisfied that the NCT of Delhi is threatened with the spread of COVID -19 epidemic, which has already been declared as a pandemic by the World Health Organisation and has considered it necessary to take effective measures to prevent its spread in NCT of Delhi ;

And whereas, Govt. of India has notified lockdown all over India, including the territory of NCT of Delhi, w.e.f. 25th March, 2020 till midnight of 14th April, 2020 to curb the menace of "COVID-19" ;

And whereas, Delhi Disaster Management Authority has issued various orders/instructions from time to time to all concerned authorities to take all required measures to appropriately deal with the situation ;

And whereas, Hon'ble Supreme Court of India in the writ petition (Civil) No. 468 of 2020, while referring to the provisions of Disaster Management Act, 2005 and Indian Penal Code has observed that "we trust and expect that all concerned viz., State Governments, Public Authorities and Citizens of this country will faithfully comply with the directives, advisories and orders issued by Union of India in letter and spirit in the interest of public safety".

And whereas, Ministry of Home Affairs, Govt. of India vide order No. 40-3/2020-DM-I(A) dated 24.03.2020 & undersigned vide order no. 121 dated 25.03.2020 has clearly mentioned that "any person violating these containment measures will be liable to be proceeded against as per the provisions of Section 51 to 60 of the Disaster Management Act, 2005 besides legal action under Sec. 188 of the IPC". The extracts of Penal provisions of DM Act, 2005 and IPC, in bilingual version, are attached herewith.

Now, therefore, in exercise of powers conferred under section 22 of the Disaster Management Act, 2005, the undersigned, in his capacity as Chairperson, State Executive Committee, Govt. Of NCT of Delhi hereby reiterates to all the Departments/Autonomous Bodies/Enforcement Authorities of GNCT of Delhi to take penal action under the relevant provisions of DM Act and IPC for violation of lockdown measures.



(Vijay Dev)

Chief Secretary, Delhi

To,

1. All Additional Chief Secretaries/Principal Secretaries/Secretaries/HODs of GNCT of Delhi.
2. Commissioner of Police, Delhi.

3. Chairman, New Delhi Municipal Council.
4. Commissioner, (South DMC/East DMC/North DMC)
5. All District Magistrates of Delhi.
6. All District DCPs of Delhi
7. Secretary (DIP), GNCTD with request to widely circulate the above said directions alongwith the Penal provisions of DM Act & IPC for violation of lockdown measure, in Print and Electronic Media.

Copy for information to :

1. Pr. Secretary to Hon'ble Lt. Governor, Delhi.
2. Addl. Secretary to Hon'ble Chief Minister, Delhi.
3. Secretary to Hon'ble Deputy Chief Minister/Finance Minister, Delhi.
4. Secretary to Hon'ble Health Minister, Delhi.
5. Secretary to Hon'ble Revenue Minister, Delhi.
6. SIO, NIC for uploading the same on the website of Delhi Government.